

✓

**LAY NOTE BEFORE THE HON'BLE MEMBERS  
NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
M.A. No. 11/2022/EZ**

in

Original Application no. 99/2016/EZ

Savita Kumari vs. State of Jharkhand & Ors.

Date:

The instant case pertains to allegation of shrinking of a water body (Dhobia Talab) situated in the vicinity of Anandpuri Colony, Hazaribagh district, Jharkhand. The case has been disposed off vide order dated 20.09.2020 with the following observation:

*"16. Let a revised action plan be prepared in terms of the observations made above. Revised action plan shall be more elaborate providing specific information not as vague and nebulous as in the present action plan.*

*17. On the basis of the action plan prepared by the State Government and the Urban Development and Housing Department and the Hazaribagh Municipal Corporation, shall ensure that the timelines prescribed shall not spill over beyond 31.12.2020.*

*18. With the above directions, this O.A stands disposed off along with connected M.A. However, a report of compliance shall be filed on 31.01.2021 by the Urban Development Department and the Hazaribagh Municipal Corporation."*

When no report of compliance was filed by the Urban Development Department and the Housing Department, Government of Jharkhand and Hazaribagh Municipal Corporation, M.A. No. 11/2022/EZ was registered *suo motu* wherein the Hazaribagh Municipal Corporation filed an affidavit containing a Compliance Report on Action Plan for Strengthening, Conservation and Rejuvenation of Dhobia Talab & Jhinharia Nalla. The Urban Development Department and the Housing Department and Jharkhand Pollution Control Board also filed affidavits.

The said M.A. No. 11/2022/EZ was disposed of vide order dated 08.01.2023 with the following observation:

*"16. However, we find that in these Reports filed by the Hazaribagh Municipal Corporation as well as the Jharkhand State Pollution Control Board, no timelines have been given for completion of the various actions/projects to be taken.*

*17. We, therefore, dispose of this M.A. with a direction that all the projects contemplated under the various Action Plans/Revised Action Plans for rejuvenation of Dhobia Talab and Jhinhari Stream shall be completed positively by 31.05.2024 and a comprehensive affidavit of compliance shall be filed by the Jharkhand State Pollution Control Board by 31.07.2024.*

*18. There shall be no order as to costs."*

It is submitted that Jharkhand State Pollution Control Board has not filed affidavit of compliance to the above mentioned direction as on date.

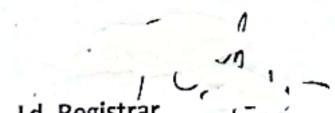


A / Therefore, if directed, M.A. may be registered in the instant case for the purpose of compliance of the order of the Hon'ble Tribunal as O.A. has already been disposed off.

Placed for appropriate order/direction.

  
Ld. Deputy Registrar

  
Section Officer

  
Ld. Registrar

  
Hon'ble Expert Member

  
Hon'ble Judicial Member